

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (SJ) No.1025 of 2015**

Bharat Singh

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.... .... Appellant

*Versus*

The State through Superintendent of Police, C.B.I., Dhanbad

.... .... Respondent

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Appellant

: Mr. S. K. Laik Advocate

For the C.B.I.

: Mr. B. K. Prasad, Advocate

**Order No.03 Dated- 07.07.2020**

Heard the parties through video conferencing.

Learned counsel for the appellant submits that the sole appellant- Bharat Singh has died and he further submits that he will try to obtain the copy of the death certificate of the appellant and prays for six weeks' time.

Prayer for time is allowed.

In the meantime, the respondent- C.B.I. is directed to submit a report regarding the death of the appellant as to in fact whether the appellant has died or not.

The report is to be submitted within four weeks.

Also call for a report within four weeks from the trial court as to whether the appellant has died.

List this case after the receipt of the report confirming the death of the appellant is received or after six weeks, whichever is earlier.